

4/3

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/338/2016

Dated this Tuesday, the 17th day of December, 2019

**CORAM: R.VIJAYKUMAR, MEMBER (A)
R.N.SINGH, MEMBER (J)**

1. Vishwas Bhaskar Deshpande, age 40 years, Son of Bhaskar G. Deshpande, Residing at 384, Mahatma Phule Peth, Pune 411 042.
2. Smt. Sarojini Shailendra Kulkarni, Age 42 years, Wife of Shailendra Prabhakar Kulkarni, Residing at Flat No.1, Vasudev Apartments, Near Zunjar Yuvak Mandal, Tanajinagar, Chinchwad, Pune 411 033.
3. Ravishankar Kalappa Huge, Age 40 years, Son of Kalappa V Huge, Residing at A-1, Jairaj Residency, Priyadarshani Nagar, Old Sangavi, Pune 411 027.
4. Nitin Suryakant Dhanapune, age 39 years, Son of Suryakant Dhanapune, Residing at Post Rajagurunagar, Tal-Khed, District Pune 410 505.
5. Subhash Shadakshari Mogali, age 42 years, Son of Shadakshari S Mogali, Residing at Flat No.30, Sainath Co-operative Housing Society, Near Ashok Theatre, Pimpri, Pune 411 017.
6. Sanjay Manikchand Pardeshi, Age 46 years, Son of Manikchand D Pardeshi, Residing at 464, Shaniwar Peth, Near Harihareshwar Mandir, Pune 411 030.
7. Vijayakumar E, age 45 years, Son of E.Ramayya, Residing at Quarter No.63/4 Type IV, Range Hills Estate, Khadki, Pune 411 020.

All are working as Junior Works Manager (Electrical) in Ammunition Factory, Kirkee, Pune 411 003. - **Applicants**
(By Advocate Shri P.J.Prasadrao)

Versus

1. Union of India, Through Secretary, Ministry of Defence, Department of Production, South Block, New Delhi 110 011.
2. The Director General, Ordnance Factory Board, 10-A, Shahid Khudiram Bose Road, Kolkata 700 001.

3. The Senior General Manager, Ammunition Factory,
Kirkee, Pune 411 003. - Respondents
(By Advocate Shri R.R.Shetty)

ORAL ORDER
Per : R.N.Singh, Member (Judicial)

Shri P.J.Prasadrao, learned counsel for the applicant.

Shri R.R.Shetty, learned counsel for the respondents.

2. At the outset, the learned counsels for the parties submit that the issue raised in the present OA was raised before the Principal Bench in OA No.274/2016 decided on 04.04.2019 titled **Devendra Kumar and others Vs. Union of India and others.**

3. The learned counsels for the parties further submit that the case of **Devendra Kumar** (supra) has been dismissed. The paragraph No.15 of the order/judgment of the Principal Bench in **Devendra Kumar** (supra) reads as under:

“15. Hence, we do not find any merit in the challenge made to the impugned order. However, in the circumstances and for the aforesaid reasons, the respondents are directed not to affect any recoveries in pursuance of the impugned orders of the OA, in terms of their own letter dated 25.01.2019. Accordingly, the OA is disposed of.”

4. In view of the aforesaid, the present OA is also disposed of in terms of the aforesaid order in the case of **Devendra Kumar** supra.

(R.N.Singh)
Member (Judicial)

(R.Vijaykumar)
Member (Administrative)

kmg*

*JD
19/12*